

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 694/2023**

IN THE MATTER OF:

News Item titled "UN predicts groundwater level in India will reduce to 'low' by 2025" appearing in Hindustan Times dated 26.10.2023.

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FILED BY:

NEW DELHI

DATED: 06.01.2025

(JYOTI MENDIRATTA)

Advocate for the Govt. of NCT of Delhi

**BEFORE THE NATIONAL GREEN TRIBUNAL
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Reply on behalf of Respondent No. 7- State of Delhi through the Secretary, Department of Water Resources

Most Respectfully Showeth:

1. That this Hon'ble Tribunal was pleased to take *suo motu* cognizance of the news item published in 'Hindustan Times' dated 26.10.2023, titled as, " UN Predicts groundwater level in India will reduce to low by 2025". This Hon'ble Tribunal was further pleased to, *inter-alia* implead the State of Delhi through the Secretary, Department of Water Resources as Respondent No. 7.
2. That this Hon'ble Tribunal vide order dated 09.02.2024 (in para 9) and order dated 26.07.2024 (in para 19) directed the Respondent States/ UTs to explain as to what considerations are taken into account before granting permission for extraction of ground water.
3. It is most humbly submitted that in Delhi, apart from application of the guidelines issued by the Central Ground Water Authority (CGWA) to certain districts in Delhi, detailing the procedures for obtaining No

Objection Certificates (NOCs) for groundwater extraction, the required documentation, and the conditions to be met by applicants to ensure sustainable management of groundwater resources, on account of acute water stress and declining water table, stringent regulatory framework is followed.

4. That notifications dated May 18, 2010, published in the Delhi Gazette on July 15, 2010, along with subsequent amendments on November 25, 2010, and January 10, 2014, were issued under Section 5 of the Environment (Protection) Act, 1986, copies whereof are annexed hereto as **Annexure R-7/1 (Colly)**. These notifications aimed to regulate and control groundwater extraction in Delhi, particularly in light of the over-exploitation of this vital resource. These notifications and their subsequent amendments were part of a concerted effort by the State of Delhi to address the critical issue of groundwater depletion in the region. By enforcing stringent regulations on groundwater extraction, the aim was to promote sustainable water management practices and protect the environment. The key provisions of these notifications are:

A. Prohibition of Unauthorized Groundwater Extraction:

The notifications imposed a ban on the extraction of groundwater for commercial and industrial purposes without obtaining prior permission from the designated authorities.

B. Mandatory Registration and NOC:

Entities involved in groundwater extraction were required to register and obtain a No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA) or the Delhi Jal Board (DJB).

C. Installation of Water Meters:

The directives mandated the installation of water meters on borewells and tubewells to monitor the quantity of groundwater extracted.

D. Rainwater Harvesting:

Commercial and industrial establishments were instructed to implement rainwater harvesting systems to recharge groundwater and promote sustainable usage.

E. Penalties for Non-Compliance:

Non-compliance with the directives could lead to penalties, including the sealing of borewells, disconnection of water and electricity supply, and legal action under the Environment (Protection) Act, 1986.

5. That pursuant to the directions passed by this Hon'ble Tribunal in OA No. 685/2019 titled as "Rakesh Kumar vs Govt of NCT of Delhi", a Standard Operating Procedure (SOP) to regulate groundwater extraction, particularly to curb illegal activities was established on 12.06.2020 titled as "Regulation of extraction of ground water, closure, prohibition of illegal activities relating to use of borewells/tubewells", for taking action against illegal borewells. A copy of the said SOP is annexed as **Annexure R-7/2**. The SOP outlines measures such as:

- **Monitoring and Enforcement:** Regular inspections and monitoring of groundwater extraction activities to ensure compliance with legal requirements.
- **Penalties for Violations:** Imposition of fines and other penalties on entities found extracting groundwater without the necessary permissions.

- **Public Awareness Campaigns:** Initiatives to educate the public about the legal and environmental implications of unauthorized groundwater extraction.
6. The SOP entrusts the DPCC with imposition of EDC in case of illegal borewells. As per the methodology devised by CPCB in its report dated 26.06.2019 (**Annexure R-7/3**), the formula of calculation of EDC is based on the following details-
 - Capacity of the pump
 - Date of installation of the pump
 - Motor head
 - Time of running of pump per day
 7. That a circular dated 09.07.2020 was issued by the Delhi Pollution Control Committee, which is annexed hereto as **Annexure R-7/4**, on imposition of EDC where pump capacity, pumping duration, diameter of the pump etc. are not available, is as follows:
 - Rs. 30,000 (Rupees thirty thousand) - Domestic usage
 - Rs. 1,00,000 (Rupees One lakh) - Commercial/institutional usage
 - Rs. 2,00,000 (Rupees Two lakh) Industrial usage
 8. That this Hon'ble Tribunal is currently also dealing with the aspect of extraction of groundwater in the NCT of Delhi in the following cases;
 - (a) **OA 639/2022** Pritpal Sharma Vs. Government of NCT of Delhi & Ors.,
 - (b) **M.A. No. 24/2023** in O.A. No. 33/2022 Ganesh Prasad Vs. Government of NCT of Delhi & Ors. and

(c) EA 11/2023 in OA 89/2021 Varun Vs. Government of NCT of Delhi.

9. That pursuant to directions passed by this Hon'ble Tribunal in OA 639/2022, Pritpal Sharma Vs Govt. of NCT of Delhi, a review meeting was also taken by Chief Secretary Delhi on 17.12.2024 on the issue of action on illegal borewells. Copy of the minutes of the said meeting are annexed hereto as **Annexure R-7/5**.
10. That in the above said meeting, *inter-alia* the following decisions were taken:
 - i. Delhi Jal Board will verify the locations of all illegal borewells, which the Revenue Department is not able to locate/trace subsequent to which the Revenue Department will seal these borewells. Geo-tagging needs to be done whenever any illegal borewell is identified/ sealed for maintaining proper record.
 - ii. Delhi Jal Board and District Magistrates may issue permissions for borewells as per norms wherever water table is shallow. DJB may obtain the list of such areas from CGWA wherein the ground water levels are shallow.
 - iii. Delhi Jal Board shall take necessary steps to levy charges for extraction of ground water as per the Notification of Ministry of Jal Shakti of 2020. Delhi Jal Board will take necessary approval from Competent Authority in this regard at the earliest. Monitoring through geo-tagging of borewells is a must and should be ensured.

- iv. Link of webpage where all information is uploaded as per directions of Hon'ble NGT developed by Delhi Jal Board shall be shared with Revenue Department and DPCC for continuous effective action against the violators of illegal ground water extraction.
- v. Delhi Jal Board will continue the survey for identification of illegal ground water extraction and the illegal borewells so identified be sealed through SDM concerned. List of such sealed illegal borewells may be provided with all the necessary details to DPCC in order to levy the EDC as per CPCB formula/guidelines.
- vi. The Concerned District Magistrate shall make all necessary arrangement for sealing of remaining illegal borewells by 31.12.2024 positively. The prosecutions shall be filed by Revenue department against the offenders under the provisions of the Environment (Protection) Act, 1986.
- vii. The Concerned District Magistrate shall make all arrangements for recovery of Environmental Compensation from the offenders and shall transfer the same to DPCC by 31.12.2024. It was made clear that recovery proceedings should not be kept pending with the District Magistrates. The Daily reports in respect of sealing of illegal borewells, recovery of Environmental compensation, number of prosecutions launched etc. shall also be sent to Delhi Pollution Control Committee.

- viii. Delhi Jal Board and District Magistrates shall comply with the directions of Central Ground Water Authority dated 05.12.2024 and send the Action Taken Report in this regard in time bound manner.
- ix. It was reiterated that all departments shall comply with the SOP for regulation of extraction of groundwater, closure, prohibition of illegal activities relating to use of borewells/ tubewells dated 20.07.2020 issued with the approval of Chief Secretary, Delhi, where clear departmental responsibilities are laid down.

11. It is further submitted that the DJB has also recently issued an Advisory/General Compliance conditions for seeking No Objection Certificate (NOC) for ground water extraction in Delhi vide Circular No. DJB/SE(C)-8/2024/397-409 dated 26/12/2024 issued by SE(C)-8 after due approval of Competent Authority/CEO (DJB), copy whereof is annexed hereto as **Annexure R-7/6**.

12. That a report has been submitted by SDM (HQ)/NGT vide letter No.270 dated 02/01/2025 as also by DJB in compliance of directions of this Hon'ble Tribunal in order dated 12.09.2024 in the present application. Copies of the said reports are annexed hereto as **Annexure R-7 /7** and **Annexure R-7/8** respectively.

Place: New Delhi
Date: 06/01/2025


(AMITABH KUNDOO)
(Deputy Secretary, UD)

GNCTD

DY. SECRETARY (WATER)
U.D. DEPTT., DELHI SECTT.

(13) उक्त निर्देशों का किसी प्रकार का उल्लंघन पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 15 के अन्तर्गत दंडनीय होगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल के आदेश से तथा उनके नाम पर,
धर्मन्द्र, सचिव (पर्यावरण)

**DEPARTMENT OF ENVIRONMENT AND FORESTS
AND WILDLIFE
NOTIFICATION**

Delhi, the 12th July, 2010

No. F8(348)/EA/Env/09/2246.— In exercise of power conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the notification No. U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, has issued Annexed directions vide order No. F8(348)/EA/Env/09/1041-1061 dated the 18th May 2010 for groundwater regulation and management in Delhi.

The direction issued as Annexed are hereby published for information of the general public.

By Order and in the name of Lt. Governor
of the National Capital Territory of Delhi,
SUSHMA JERATH, Dy. Secy.

**ANNEXURE
DEPARTMENT OF ENVIRONMENT**

Order

Delhi, the 18th May, 2010

Sub : Direction under section 5 of the Environment (Protection) Act, 1986

F8. (348)/EA/Env/09.—Whereas, the Central Government has authorized the Lieutenant Governor of the National Capital Territory of Delhi vide notification S.O. 667 (E) dated the 10th September, 1992 to exercise powers under section 5 of the Environment (Protection) Act, 1986 for the National Capital Territory of Delhi and to issue directions thereunder, to any person, officer or any authority for the closure, prohibition or regulation of any operation or process or stoppage or regulation of the supply of electricity or water or any other services.

And whereas Delhi Jal Board constituted under the Delhi Water Board Act, 1998 (Delhi Act 4 of 1998) is dealing

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with water supply network of drinking, domestic, industrial and commercial water in the National Capital Territory of Delhi;

And whereas continued abstraction of ground water has led to serve depletion of ground water resources;

And whereas non-restricted and non-regulated abstraction of ground water has serious long term environmental implications;

And whereas over abstraction of ground water can result in drying up of ground water resources and may also affect water quality;

And whereas Central Ground Water Authority had, in the year of 2000, notified the South and South-West districts of Delhi as "Notified Areas" and imposed prohibition and restriction in those districts on the construction and installation of any structure for abstraction of ground water resources to avoid further depletion and deterioration in water quality in the said districts;

And whereas through, another notification in March 2006, Central Ground Water Authority has notified East, New Delhi, North-East, North-West and West districts of Delhi as over exploited areas needing regulation, and registration of ground water abstraction structures in those districts was made compulsory.

Now, therefore, in exercise of power conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the Ministry of Home Affairs, Government of India Notification S.O. 667 (E) bearing F.No. U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos. F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, hereby issues the following directions, namely:—

- (1) In the whole of the National Capital Territory of Delhi, no person, group, authority, association or institution shall draw ground water through bore-well or tube-well (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for domestic, commercial, agricultural and or industrial uses without the prior permission of the "Competent Authority" that is to say, the Delhi Jal Board or the New Delhi Municipal Council as the case may be.
- (2) The issue of grant of permission for borewell/tubewell shall be dealt by Competent Authority through the Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is hereby appointed as "Authorized Officer" for the purpose of regulation of ground water development and management in the respective revenue areas under the jurisdiction.

- (3) The Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is the Authorized Officer, are further delegated with the power of dealing with other issues such as checking violation and sealing illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water, based on the recommendations of the Advisory Committee.
- (4) An Advisory Committee in each nine revenue areas of the National Capital Territory of Delhi is hereby constituted under the Chairmanship of the Deputy Commissioner of each revenue area comprising of the following members:
1. Deputy Commissioner (Revenue), : Chairman,
of concerned revenue area
 2. Director (Panchayat) : Member;
 3. Chief Engineer nominated by : Member,
Delhi Jal Board
 4. Representative of Central Ground : Member,
Water Board, New Delhi
 5. Representatives of local bodies : Member,
having jurisdiction over the area
 6. Representative of Department : Member,
of Environment, GNCTD/DPCC
 7. Representative of reputed NGO : Member,
in the field of Groundwater
Management nominated by the
Deputy Commissioner concerned
- (5) The Advisory Committee shall meet atleast once in every month to take up various issues related to ground water regulation and management in the concerned revenue area and give recommendations to the Deputy Commissioner for further consideration and enforcement. Only the recommended groundwater boring cases shall be forwarded to Competent Authority for grant of permission.
- (6) In emergent violation cases such as illegal groundwater drawl, the Authorized Officer, subject to his satisfaction, shall ensure the discontinuation of the same by the seizure of drilling rig, sealing of tubewell/borewell if so constructed and also disconnection of electricity supply to the energized tubewell even if it is through DG sets, without waiting for recommendation of Advisory Committee. However the details of such action shall be placed by the Authorized Officer in the next Advisory Committee meeting.
- (7) If any person, group, authority, association or institution, intends to draw ground water through bore-well or tube-well(both new as well as existing and drawing ground water without permission of Central Ground Water Authority), he shall take prior permission from Competent Authority. Such permission shall be obtained through submission of an application to Zonal Offices of the Competent Authority, in the form specified by the Competent Authority.
- (8) The Executive Engineer of the Competent Authority, incharge of the concerned area shall recommend the case, based on the facts on the ground, to the concerned Deputy Commissioner (Revenue) of the revenue area who shall issue orders in the light of the recommendations of Executive Engineer of the Competent Authority and the Advisory Committee.
- (9) If the plot size of the building is more than 200 sq. meters, the permission to draw ground water through borewell or tubewell (both new as well as existing and drawing groundwater without permission of Central Ground Water Authority) shall be subject to the condition that the occupier or owner of the said plot or building shall install rain water harvesting system in such building.
- (10) The permission to draw ground water through borewell or tubewell (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for commercial and or industrial use shall be subject to the condition that the concerned person or authority shall install the rain water harvesting structure, and shall ensure reuse of the water in horticulture or cooling or toilet flushing, etc after proper treatment of waste water or any other suggestions given by the concerned Advisory Committee.
- (11) Each of the Advisory Committee in addition to their above mentioned statutory duties, will inform Delhi Pollution Control Committee about any water pollution occurring, due to extraction of water from tube-well or bore-well so that, necessary action may be initiated under the provision of the Water (Prevention and Control of Pollution) Act, 1974.
- (12) The permission of borewell installation for agricultural purpose may be granted to genuine agriculturists by the Advisory Committee under concerned Deputy Commissioner (Revenue) based on the recommendation of Block Development Officer and Agriculture Department/Irrigation and Flood Control Department, Govt. of N.C. of Delhi.

Agriculture activity may be verified from Khasra Girdawari documents and also based on actual evaluation.

(13) Any violation of the above directions shall be punishable under section 15 of the Environment (Protection) Act, 1986 (29 of 1986).

By Order and in the Name of the Lieutenant Governor of the National Capital Territory of Delhi,
DHARMENDRA, Secretary (Environment)

कार्यालय पंजीयक सहकारी समितियाँ
अधिसूचना

दिल्ली, 7 जुलाई, 2010

फा. संख्या 6(14)/85/स्था./सह./पार्ट फाइल 2349.—
दिल्ली के उपराज्यपाल, दिल्ली सहकारी समितियाँ अधिनियम, 2003 (दिल्ली अधिनियम 2004 का 3) की धारा 3 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए श्री हरि नारायण मीणा, सहायक पंजीयक सहकारी समितियाँ को उपरोक्त अधिनियम के

अधीन कार्य को निपटाने के लिए उपरोक्त पद पर कार्य ग्रहण करने की तिथि से पंजीयक की सहायतार्थ नियुक्त करते हैं।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल के
आदेश एवं नाम से,
एस. के. झा, अतिरिक्त सचिव (सहकारिता)

OFFICE OF THE REGISTRAR COOPERATIVE
SOCIETIES
NOTIFICATION

Delhi, the 7th July, 2010

No. F. 6/14/85/Estt./Coop/Pt. file 2349.—In exercise of the powers conferred by sub-section (1) of section 3 of the Delhi Co-operative Societies Act, 2003 (Delhi Act 3 of 2004), the Lt. Governor of the National Capital Territory of Delhi is pleased to appoint Sh. Hari Narain Meena, Adhoc DANICS as Assistant Registrar Cooperative Societies, Delhi, to assist the Registrar in discharging his duties and functions under the aforesaid Act with effect from the date he assumed charge of the said office.

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi,
S. K. JHA, Addl. Secretary (Coop.)

सौ बयासी) केवल के समेकित मुद्रांक शुल्क का भुगतान उक्त कम्पनी करेगी।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के मुख्य राजस्व नियंत्रक प्राधिकारी के आदेश से,

आर. के. मिश्रा, विशेष महानिरीक्षक (पंजीकरण)

F. No. 10(1467)/COS(HQ)/Cons. Duty/6276.—In exercise of the powers conferred by clause (b) of sub-section (1) of Section 9 of the Indian Stamp Act, 1899 (No. 2 of 1899) read with the Government of India, Ministry of Home Affairs, Notification No. S.O. 148 (E), dated the 24th January, 2008, the Chief Controlling Revenue Authority, Delhi hereby directs that M/s Tinna Viterra Trade Private Limited, No.6, Sultanpur, Mandi Road, Mehrauli, New Delhi-110030 shall pay a consolidated stamp duty of Rs. 10,182 (Rupees Ten Thousand One Hundred Eighty Two) only on the aggregate value of shares of Rs. 1,01,81,800 for Equity Share certificates with distinctive Nos.19,82,286 to 30,00,465 to be issued by the said company.

By Order of Chief Controlling Revenue Authority
Govt. of National Capital Territory of Delhi,

R. K. MISRA, Spl. Inspector General (Registration)

पर्यावरण वन एवं वन्य जीव विभाग

संशोधन/अंशोधन

दिल्ली, 25 नवम्बर, 2010

सं. फ. 8 (348)/ईए/पर्या./09/भा-2/10771—दिनांक 10 सितंबर 1992 की अधिसूचना सं. यू.11030/जे/91/यूटीएल के साथ पठित पर्यावरण संरक्षण अधिनियम, 1986 (1986 का 29) की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल दिनांक 18 मई, 2010 के निर्देशों द्वारा दिल्ली में भूमिगत जल विनियमन तथा प्रबंधन के लिए गठित दिल्ली राजपत्र में 12 जुलाई, 2010 की अधिसूचना सं. फा. 8 (348) ईए/पर्या./09/2246 द्वारा प्रकाशित सलाहकार समिति के गठन में इसके द्वारा निम्नलिखित संशोधन करते हैं :

निर्देश संख्या 4 में क्रम संख्या 2

निर्देशक पंचायत का स्थानापन्न 7-राजस्व जिलों अर्थात् उत्तर उत्तर-पश्चिम, पूर्व, उत्तर-पूर्व, पश्चिम, दक्षिण-पश्चिम तथा दक्षिण के संबंधित खण्ड विकास अधिकारी से होगा।
तथा

निर्देशक पंचायत का स्थानापन्न मध्य एवं नई दिल्ली राजस्व जिलों के लिए खण्ड विकास अधिकारी (मुख्यालय) से होगा।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल के आदेश से तथा उनके नाम पर,
सुषमा जैरथ, उप सचिव

DEPARTMENT OF ENVIRONMENT AND
FORESTS AND WILDLIFE
AMENDMENT/MODIFICATION

Delhi, the 25th November, 2010

No. F. 8(348)/EA/Env./09/Pt. II/10771.—In exercise of power conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the notification No. U-11030/J/91-UTL dated the 10th September, 1992, the Lt. Governor of the National Capital Territory of Delhi, hereby issues following amendment in the composition of Advisory Committee constituted under the directions dated the 18th May 2010 for groundwater regulation and management in Delhi published in Delhi Gazette vide Notification No. F. 8 (348)/EA/Env/09/2246 dated 12th July 2010:

In direction No. 4, Sl. No. 2,

Director (Panchayat) to be substituted with Block Development Officer of respective 7 Revenue Districts i.e., i.e. North, North-West, East, North-East, West, South-West & South.

And

Director (Panchayat) to be substituted with Block Development Officer (HQ) for Central & New Delhi Revenue Districts.

By Order and in the name of Lt. Governor
of the National Capital Territory of Delhi,
SUSHMA JERATH, Dy. Secy.

दिल्ली राजपत्र

Delhi Gazette



प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

साप्ताहिक

WEEKLY

सं. 1] दिल्ली, जनवरी 10—जनवरी 16, 2014, बुधम्पतिवार/पौष 20—पौष 26, 1935 [स.रा.रा.क्षे.दि. सं. 217
No. 1] DELHI, JANUARY 10—JANUARY 16, 2014, THURSDAY/PAUSHA 20—PAUSHA 26, 1935 [N.C.T.D. No. 217

भाग—IV

PART—IV

भाग-I में सम्मिलित अधिसूचनाओं को छोड़कर राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार के विभागों की अधिसूचनाएँ
Notifications of Departments of the Government of the National Capital Territory of Delhi other than
Notifications included in Part-I

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

पर्यावरण, वन एवं वन्य जीव विभाग

संशोधन

दिल्ली, 10 जनवरी, 2014

सं. फा. 8 (348)/ई.ए./पर्या./09/भा.-2/8091.—दिनांक 10 सितम्बर, 1992 की अधिसूचना संख्या यू.11030/जे./91/यूटीएल के साथ पठित पर्यावरण संरक्षण अधिनियम, 1986 (1986 का 29) की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल दिल्ली में भूमिगत जल विनियमन तथा प्रबंधन के लिए दिनांक 18 मई, 2010 के आदेश में उल्लिखित निदेशों में पुनः संशोधन करने के लिये इसके द्वारा निम्नलिखित निदेश जारी करते हैं, जो दिनांक 12 जुलाई, 2010 की अधिसूचना संख्या फा. 8 (348)/ई.ए./पर्या./09/2246 के अनुसार दिल्ली राजपत्र में प्रकाशित की गई है और दिनांक 25 नवम्बर, 2010 की अधिसूचना संख्या फा. 8(348)/ई.ए./पर्या./09/पी.टी. 11/0771 के अनुसार संशोधित की गई है, जो निम्न प्रकार है, अर्थात्—

क. दिनांक 18 मई, 2010 को प्रकाशित दिल्ली राजपत्र अधिसूचना दिनांक 12 जुलाई, 2010 के आदेश संख्या फा. 8 (348)/ई.ए./पर्या./09/2246 में निदेश 12 के बाद निम्नलिखित निदेश सम्मिलित किए जाएंगे।

(13) दिल्ली में जल आपूर्ति करने के लिए सभी जल आपूर्ति टैंकों का सक्षम प्राधिकारी अर्थात् दिल्ली जल बोर्ड/नई दिल्ली नगर पालिका परिषद्, जैसी भी स्थिति हो, द्वारा पंजीकरण होना अनिवार्य है। सक्षम प्राधिकारी यह भी सुनिश्चित करेंगे कि जल आपूर्ति टैंकों में अनिवाय रूप से जी.पी.एस. लगा हो ताकि दिल्ली में चल रहे जल आपूर्ति टैंकों पर निगरानी हो सके। इसके अतिरिक्त सक्षम प्राधिकारी जल आपूर्ति टैंकों द्वारा पानी की आपूर्ति पर नियमित रूप से पानी की गुणवत्ता पर आई.एस. 10500:2012 के अनुसार पीने के पानी के मानकों की निगरानी रखेंगे। सक्षम प्राधिकारी, जल आपूर्ति कर रहे टैंकों के मालिकों द्वारा पानी के विक्रय करने के लिए जल आपूर्ति प्रभाव विनिर्दिष्ट करेंगे।

(14) सभी ड्रिलिंग मशीन/रिग्स, जो दिल्ली में बोरिंग के उपयोग में आती हैं, उनका पंजीकरण मण्डल आयुक्त कार्यालय/उप-आयुक्त (राजस्व) के कार्यालय द्वारा अनिवार्य होगा। संबंधित उपायुक्त (राजस्व) द्वारा ड्रिलिंग मशीन/रिग्स के आवागमन की अनुमति विनिर्दिष्ट उद्देश्यों/स्थानों तथा समय के लिये दी जायेगी।

(15) उप-आयुक्त (राजस्व), दिल्ली पुलिस और परिवहन विभाग, राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार उक्त निर्देशों का कठोरता से अनुपालन सुनिश्चित करेगी और दिल्ली में जल आपूर्ति के लिए जल आपूर्ति टैंकों एवं ड्रिलिंग मशीनों/रिग्स का सक्षम प्राधिकारी द्वारा अनिवार्य पंजीकरण न कराने वाले तथा इनका अनाधिकृत आवागमन करने वालों के खिलाफ सख्त कार्रवाई होगी।

ख. पूर्वोक्त अधिसूचना में निर्देश संख्या 13 को निर्देश संख्या 16 के रूप में पुनः क्रमांकित किया जाएगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से तथा उनके नाम पर,

देवेन्द्र शर्मा, उप-सचिव

DEPARTMENT OF ENVIRONMENT, FORESTS AND WILDLIFE

AMENDMENT

Delhi, the 10th January, 2014

No. F. 8(348)/EA/Env/09/Pt-II/8091 - In exercise of powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the notification No. U-11030/J/91- UTL dated the 10th September 1992, the Lt. Governor of the National Capital Territory of Delhi, hereby issues following directions to further amend the directions contained in order dated the 18th May, 2010 for groundwater regulation and management in Delhi published in Delhi Gazette vide Notification No. F8(348)/EA/Env/09/2246 dated 12th July 2010 and amended vide Notification No. F8(348)/EA/Env/09/Pt. II/0771 dated 25th November, 2010, as under, namely:—

A. In the Order No. F. 8(348)/EA/Env/09/2246 dated 12th July, 2010, published vide Delhi Gazette notification dated the 18th May, 2010, after direction No (12), the following directions shall be inserted, namely:—

“(13). All water supply tankers supplying water in Delhi to have mandatory registration with the Competent Authority i.e. Delhi Jal Board/ New Delhi Municipal Council, as the case may be. The Competent Authority shall also ensure mandatory installation of GPS in all tankers enabling monitoring their movement in Delhi. Further, the Competent Authority shall regularly monitor quality of water supplied through tankers, as per drinking water standards IS- 10500:2012. The Competent Authority shall also specify water supply charges for sale of water by the tanker owners.

(14) All the drilling machines/ rigs utilized for boring purposes in Delhi shall have mandatory registration with the Office of Divisional Commissioner/Deputy Commissioner (Revenue). The movement of drilling machines/ rigs shall be allowed for specified purposes/place(s) and duration by the concerned Deputy Commissioner (Revenue).

(15) Deputy Commissioner (Revenue), Delhi Police and Transport Department, GNCT to ensure strict compliance and initiate action against the violators not having mandatory registration of water supply tankers and drilling machines/ rigs and their unauthorized movement in Delhi.”

B. In the aforesaid notification, the direction no. (13) shall be renumbered as direction no. (16)

By Order and in the Name of Lt. Governor
of the National Capital Territory of Delhi,

DEVENDRA SHARMA, Dy. Secy

गृह (सामान्य) विभाग

अधिसूचना

दिल्ली, 10 जनवरी, 2014

सं. फा. 4/5/2003/गृह(सामान्य)/205.—गृह मंत्रालय, भारत सरकार की दिनांक 20 मार्च, 1974 की अधिसूचना संख्या यू0 11011/2/74—यू.टी.एल. (i) के साथ पठित दंड प्रक्रिया संहिता, 1973 (1974 की संख्या 2) की धारा 20 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल, केन्द्रीय प्रशासनिक अधिकरण के संयुक्त पंजीयक श्री गुरमीत सिंह को दिल्ली महानगर क्षेत्र में जब तक कि वह अपने वर्तमान पद पर या उसी कार्यालय में समतुल्य पद पर बने रहते हैं, या अगले आदेशों तक, इसमें जो भी पहले हो, कार्यकारी मजिस्ट्रेट के रूप में सहर्ष नियुक्त करते हैं ।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली के
उपराज्यपाल के आदेशों तथा उनके नाम पर,

इंदु सिन्हा, उप. सचिव (गृह)

HOME (GENERAL) DEPARTMENT

NOTIFICATION

Delhi, the 10th January, 2014

No. F. 4/5/2003-Home(G)/205.—In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 (2 of 1974), read with the Government of India, Ministry of Home Affairs, Notification No. U-11011/2/74-UTL (i) dated the 20th March, 1974, the Lt. Governor of National Capital Territory of Delhi is pleased to delegate the powers of Executive Magistrate in the Metropolitan area of Delhi upon Shri Gurmit Singh, Joint Registrar, Central Administrative Tribunal, New Delhi, till he holds the present post or till further orders, whichever is earlier.

By Order and in the Name of the Lt. Governor
of the National Capital Territory of Delhi.

INDU SINHA, Dy. Secy (Home)

ANNEXURE R- 7/2

2570
Department of Environment
Govt. of NCT of Delhi

Standard Operating Procedure

Subject: Regulation of extraction of ground water, closure, prohibition of illegal activities relating to use of borewells/tubewells in NCT of Delhi.

1. The Hon`ble National Green Tribunal in Original Application No. 685/2019 entitled as, "Rakesh Kumar Versus Govt. of NCT of Delhi vide its order dated 15.05.2020 directed as under:

"In view of the above, we reiterate our directions for devising suitable effective mechanism for preventing extraction of ground water by way of unauthorized tubewells and wherever such illegalities found, prompt coercive measures must be taken. Illegal extraction of ground water is a criminal offence under the EP Act. Compensation must be recovered on the formula already laid down. It will be appropriate that Chief Secretary, Delhi calls a meeting of all concerned within one month from today and oversees preparation of an appropriate SOP for fixing responsibility on the subject. Ministry of Jal Shakti may also take necessary steps in the matter."

2. As far as the various districts of NCT of Delhi are concerned, the CGWA vide its notification of March, 2006 has notified all districts of Delhi as over exploited areas, needing regulation, and registration of ground water abstraction structures mandatory. Regarding regulation of extraction of ground water and to provide procedure for closure /prohibition of illegal activities regarding operation of

borewells/tubewells, directions under Section 5 of the Environment (Protection) Act, 1986 have been issued with the approval of Hon'ble Lt. Governor on 18th May, 2010 and on 10th January, 2014. In the aforesaid directions the authorities and the procedure to permit use of ground water and to prevent misuse have been detailed along with the responsibilities of various authorities. The SOP has been devised based on the detailed procedure provided in the aforesaid directions dated 18.05.2010 and 10.01.2014.

3. Standard Operating Procedure (SOP):

- 1) Drawing ground water through borewell or tubewell for domestic, commercial, agricultural or industrial uses without the prior permission of the "Competent Authority" will be considered illegal and without authority of law. The Competent Authority is Delhi Jal Board in the entire NCT of Delhi except areas under the New Delhi Municipal Council (NDMC) and Delhi Cantonment Board (DCB). For borewells/tubewells for agricultural uses, the information on illegal extraction of ground water will be provided by the BDO to the Advisory Committee.
- 2) The Deputy Commissioner (Revenue) of each district, who is the Authorised Officer under the direction dated 18.05.2010 is required to supervise checking violation i.e. detection of illegal wells and closure thereof through the SDMs.
- 3) An Advisory Committee in each of the revenue districts with representatives from DJB, CGWB, ULBs, DPCC, reputed NGO has been constituted to assist the DC in detecting illegal borewells for

taking action. Accordingly, the advisory committee will prepare a list of such illegal borewells every month by taking information from all available sources including Revenue Officers, representatives of Delhi Jal Board, ULBs, DPCC, NGOs and other relevant sources. Proactive action needs to be taken by the above representatives in detection of illegal extraction of ground water and furnishing the same to the Advisory Committee promptly. Superintending Engineer (SE), DJB is the Member Secretary of Advisory Committee, and he is required to ensure timely conduct of the meeting and also to record the proceedings.

- 4) The Delhi Jal Board has already identified 19661 such illegal borewells on which action is being taken and 7248 units have already been closed down by the district authorities. The remaining units to be closed down on priority as these have been already identified and the process to be completed within a period of three months. A weekly progress report district wise will be submitted to the Divisional Commissioner for monitoring. The illegal borewells/tubewells other than the list provided by DJB will be taken up for closure thereafter. Further, in the first phase, action against borewells/tubewells engaged in commercial exploitation of ground water will be taken.
- 5) In case the illegal borewell/tubewell is already constructed/operating, the same will be closed and the electricity supply to the energized tubewell will be disconnected even if it is through DG sets. In case of the illegal borewell/tubewell is under construction, then the drilling rig will also be sealed.

- 6) For the purpose of closure of illegal borewells/tubewells, joint action teams under the supervision of the concerned SDM will be formed for ensuring effective coordination. The joint team will comprise field functionaries from DJB, DISCOMs and Local Police.
- 7) The Deputy Commissioner who is the chairperson of the Advisory Committee will forward the details of illegal borewells to the DPCC for levying Environmental Compensation (EC) for illegal extraction of ground water.
- 8) The DPCC will assess EC as per the methodology devised by CPCB in its report dated 26.06.2019. After assessment of the EC, demand will be raised and in cases of non-recovery, SDM to recover EC as arrears of land revenue.
- 9) All the drilling machines/rigs utilized for boring purposes in Delhi are required to obtain registration from the offices of Deputy Commissioners of the concerned districts. The movement of drilling machines/rigs will be allowed for authorised drilling to the identified location and for specified duration by the concerned Deputy Commissioner.
- 10) The Delhi Police and Transport Department of Govt. of NCT of Delhi will allow movement of the drilling machines/rigs having the prior permission for such movement from the concerned Deputy Commissioner. The concerned Deputy Commissioner (Revenue), Deputy Commissioner of Police and Deputy Commissioner, Enforcement of Transport Department will be responsible for strict compliance of the guidelines regarding movement of drilling machines/rigs.

- 11) As provided in the direction dated 18.05.2010 issued under Section 5 of the Environment (Protection) Act, 1986 the Deputy Commissioner of each district will launch prosecution against the offenders related to ground water extraction on the recommendations of the Advisory Committee.
- 12) The concerned Advisory Committee of each district is responsible to ensure that there is no illegal extraction of ground water in the district.

---X---X---X---X---

ANNEXURE R- 7/3

**Report of the CPCB In-house Committee on
Methodology for Assessing Environmental
Compensation and Action Plan to Utilize the Fund**



CENTRAL POLLUTION CONTROL BOARD
"Parivesh Bhawan", East Arjun Nagar,
Delhi-110032



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3. In order to include deterrent effect for continuous violations, component of O&M and Environmental Externality in EC formula may be increased on exponential basis by 2, 4, and 8 times after every six-months, beyond the time prescribed by authority for ensuring complete treatment of sewage/waste of the city/town.

Chapter-IV: Environmental Compensation in Case of Illegal Extraction of Ground Water

4.1 Background

The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of Shailesh Singh v/s Central Ground Water Board & Ors. (Original Application No. 327/2018) vide order dated 03/01/2019 (Annexure-V) directed Central Pollution Control Board (CPCB) that:

"CPCB may constitute a mechanism to deal with individual cases of violation of norms, as existed prior to Notification of 12/12/2018, to determine the environment compensation to be recovered or other coercive measures to be taken, including prosecution, for past illegal extraction of ground water, as per law."

4.2 Constitution of the Committee

In compliance to Hon'ble NGT dated 03/01/2019, CPCB constituted a committee under the Chairmanship of Shri A. Sudhakar, DH, WQM-I Division with Shri P. K. Gupta, DH, IPC-VI, Shri Vishal Gandhi, Sc. D, UPC-I Division and Smt. Suniti Parashar, Scientist B, WQM-I Division as members. The committee was asked to deliberate on this issue and come up with draft formulation of mechanism to determine the Environmental Compensation for illegal extraction of ground water.

4.3 Methodology for Assessing Environmental Compensation

The committee discussed the issue on 07/02/2019, 07/03/2019 and 20/3/2019. The committee deliberated on the issue of Environmental Compensation to be recovered from individuals/industries such as domestic, packaging drinking water units, mining & infrastructure projects and industrial units in case of illegal extraction of ground water. The Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015 were also discussed and based on this further formulation to levy Environmental Compensation has been evolved.

4.4 Ideology of Environmental Compensation w.r.to illegal extraction of ground water

Ground water is becoming an increasingly scarce resource because of its unabated and indiscriminate over-exploitation. Growth in ground water exploitation, however, has led to a steep fall in water table in several parts of the country. Use of ground water is becoming unsustainable day by day. The falling water table is a matter of special concern since it tends to reduce the accessibility of the resource to small and marginal farmers due to increase in costs of extractions.

Specific conditions applicable in Notified/Non-Notified areas for various users, as mentioned in Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015 are given below:

For Notified Areas:

1. Permission to abstract ground water through any energized means will not be accorded for any purpose other than drinking water.

2. Central Ground Water Authority (CGWA) so far has notified 162 areas, in the country for the purpose of regulation of ground water development.
3. Regulation of Ground Water development in Notified areas is through District Administrative Heads assisted by Advisory Committees under the provisions of Section 4 of the Environment (Protection) Act, 1986.
4. In Notified areas, ground water use in individual houses, infrastructure complexes like group housing societies, hospitals, schools etc. and drinking water requirements of workers in industries can be allowed.
5. NOC for ground water withdrawal will be considered only if Water Supplying Department is not providing adequate water in the area/premises. Proof for this is to be produced from the concerned authority by the applicant.
6. For individual houses, the maximum diameter of the tube-well should be restricted to 4 inch only and the capacity of the pump should not exceed 1HP. For infrastructure projects, maximum diameter of the ground water abstraction structures should be restricted to 150 mm (6 inches) only and capacity of the pump should not exceed 5 HP.
7. Any violation of the above conditions will attract legal action under Section 15 of the Environment (Protection) Act, 1986.

For Non-Notified Areas:

NOC for ground water withdrawal will be considered for industries/infrastructure/packaging as per safe, semi critical, critical and over-exploited criteria.

4.5 Formula for Environmental Compensation for illegal extraction of ground water

The committee decided that the formula should be based on water consumption (Pump Yield & Time duration) and rates for imposing Environmental Compensation for violation of illegal abstraction of ground water. The committee has proposed following formula for calculation of Environmental Compensation (EC_{GW}):

$$EC_{GW} = \text{Water Consumption per Day} \times \text{No. of Days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$$

Where water Consumption is in m^3/day and ECR_{GW} in $Rs./m^3$

Yield of the pump varies based on the capacity/power of pump, water head etc. For reference purpose, yield of the pump may be assumed as given in Annexure-VI.

Time duration will be the period from which pump is operated illegally.

In case of illegal extraction of ground water, quantity of discharge as per the meter reading or as calculated with assumptions of yield and time may be used for calculation of EC_{GW} .

4.6 Environmental Compensation Rate (ECR_{GW}) for illegal use of Ground Water

The committee decided that the Environmental Compensation Rate (ECR_{GW}) for illegal extraction of ground water should increase with increase in water consumption as well as water scarcity in the area. Further, ECR_{GW} are kept relaxed for drinking and domestic use as compared to other uses, considering the basic need of human being.

As per CGWB, safe, semi-critical, critical and over-exploited areas are categorized from the ground water resources point of view (CGWB, 2017). List of safe, semi-critical, critical and over-exploited areas are available on the website of CGWB and can be accessed from- <http://cgwa-noc.gov.in/LandingPage/NotifiedAreas/CategorizationOfAssessmentUnits.pdf#ZOOM=150>.

Environmental Compensation Rates (ECR_{GW}) for illegal use of ground water (ECR_{GW}) for various purposes such as drinking/domestic use, packaging units, mining and industrial sectors as finalized by the committee are given in tables below:

4.6.1 ECR_{GW} for Drinking and Domestic use:

Drinking and Domestic use means uses of ground water in households, institutional activity, hospitals, commercial complexes, townships etc.

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<2	2 to <5	5 to <25	25 & above
Environmental Compensation Rate (ECR_{GW}) in Rs./ m^3					
1	Safe	4	6	8	10
2	Semi Critical	12	14	16	20
3	Critical	22	24	26	30
4	Over-Exploited	32	34	36	40
Minimum EC_{GW}=Rs 10,000/- (for households) and Rs. 50,000 (for institutional activity, commercial complexes, townships etc.)					

4.6.2 ECR_{GW} for Packaged drinking water units:

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate (ECR_{GW}) in Rs./ m^3					
1	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over-exploited	48	72	96	120
Minimum EC_{GW}=Rs 1,00,000/-					

4.6.3 ECR_{GW} for Mining, Infrastructure and Dewatering Projects

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate (ECR_{GW}) in Rs./ m^3					
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over-exploited	60	90	120	150
Minimum EC_{GW}=Rs 1,00,000/-					

4.6.4 ECR_{GW} for Industrial Units:

Sl. No.	Area Category	Water Consumption (m ³ /day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over-exploited	80	120	160	200
Minimum ECR_{GW}=Rs 1,00,000/-					

For better understanding of implementation of ECR_{GW} policy, some example calculations are given below:

Example No. 1 (For drinking and domestic Use):

It is observed that a household in safe zone is extracting ground water illegally from past 2 year and 3 months with the help of 1 HP pump, dia 4 inches and head as 25 meter. It is assumed that the house-owner runs the pump for 0.5 hr/day. What Environmental Compensation (EC_{GW}) will be charged to the owner?

Solution: Pump Yield (Please refer Annexure-VI) = 3 m³/hr
 Daily Consumption = 3 x 0.5 = 1.5 m³
 ECR_{GW} = 4 Rs./m³ (Please refer para 4.6.1)
 EC to be levied = 4 x 1.5 = 6 Rs./day
 Total time period = 820 days
 Then, EC_{GW} = 6 x 820
 Calculated EC_{GW} = 4,920 Rs.

EC_{GW} to be levied = 10,000 Rs. (minimum prescribed ECR_{GW}, please refer para 4.6.1)

Example 2 (For Industrial Units):

It is observed that an industry in critical zone is extracting ground water illegally from past 1 year with the help of 5 HP pump, dia-6 inches and head as 50 meter. It is assumed that the industry runs the pump for 3 hrs/day. What Environmental Compensation (EC_{GW}) will be charged to the owner?

Solution: Pump Yield (Please refer Annexure-VI) = 12 m³/hr
 Daily Consumption = 12 x 3 = 36 m³/day
 ECR_{GW} = 60 Rs./m³ (Please refer para 4.6.4)
 EC to be levied = 60 x 36 = 2,160 Rs./day
 Total time period = 365 days

Then, EC_{GW} = 2,160 x 365

EC_{GW} = 7,88,400 Rs.

- ① Capacity of pump
- ② diameter
- ③ meter head
- ④ Time of running of pump

4.7 Relaxation

Central Ground Water Authority (CGWA) reserves to right to relax or interpret these mechanisms in case of any exigency or situation of National strategic importance, as per Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015.

4.8 Recommendations

The committee has given following recommendations:

- The minimum Environmental Compensation for illegal extraction of ground water for domestic purpose will be Rs. 10,000, for institutional/commercial use will be 50,000 and for other uses will be 1,00,000.
- In case of fixation of liability, it always lies with current owner of the premises where illegal extraction is taking place.
- Time duration may be assumed to be one year in case where no evidence for period of installation of bore well could be established.
- For Drinking and Domestic use, where metering is not present but storage tank facility is available, minimum water consumption per day may be assumed as similar to the storage capacity of the tank.
- For industrial ground water use, where metering is not available, water consumption may be assumed as per the consent conditions. Further, where in case industry is operating without consent, water consumption may be calculated based on the plant capacity (on the recommendation of SPCB/PCC, if required). SPCB/PCC may bring the issue of illegal extraction of ground water in industries in to the notice of CGWA for appropriate action by CGWA.
- Authorities assigned for levy EC and taking penal action are listed below:

S. No.	Actions	Authority
1.	To seal the illegal bore-well/tube-well to stop extraction of water and further closure of project	District Collector
2.	To levy EC _{GW} as per prescribed method	District Collector, CGWA
3.	To levy EC on water pollution, as per the method prescribed in report of CPCB- "EC on industrial pollution"	CPCB/SPCB/PCC
4.	Prosecution of violator	CGWA under EP Act SPCB/PCC under Air and Water Act

- CGWA may maintain a separate account for collection and utilization of fund, collected through the prescribed methodology in this report.

Annexure-VICRITERIA TO CALCULATE WATER CONSUMPTION**Table 1: Discharge of 4" Dia and 1 HP Pump**

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	25	50	3
2	43	40	2.4
3	59	30	1.8
4	69	20	1.2
5	77	10	0.6

Table 2: Discharge of 4" Dia and 2 HP Pump

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	60	50	3
2	98	40	2.4
3	124	30	1.8
4	141	20	1.2
5	165	10	0.6

Table 3: Discharge of 6" Dia and 3 HP Pump

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	17	200	12
2	29	175	10.5
3	41	150	9
4	50	130	7.8
5	62	100	6

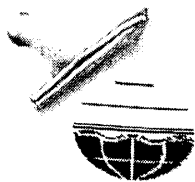
Table 4: Discharge of 6" Dia and 5 HP Pump

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	26	225	13.5
2	50	200	12
3	70	175	10.5
4	86	150	9
5	92	140	8.4

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ANNEXURE R- 7/4



DELHI POLLUTION CONTROL COMMITTEE
4th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
Website: <http://dpcc.delhigovt.nic.in>

F.No. DPCC/MS/OA No.25/2020/270

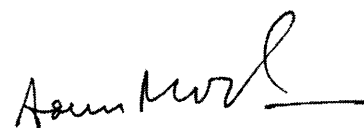
Dated: 09 July 2020

Circular

Hon'ble NGT in OA No. 25/2019 (Abdul Farukh Vs Govt of NCT of Delhi) wrt illegal extraction of ground water has issued number of directions. Chief Secretary, GNCTD in the meeting dated 15.11.2019 has directed DPCC to levy Environmental Compensation (EC) on the violators. As details of pump capacity, pumping duration diameter of the pump etc are not available in the lists provided by DJB, following EDC slabs are to be levied depending on the purpose for which the extracted ground water was/is being used.

1. Lump sum EDC of Rs. 30,000/- (Rupees thirty thousand only) for domestic usage.
2. Lump sum EDC of Rs. 1,00,000/- (Rupees one lakh only) for commercial/institutional usage.
3. Lump sum EDC of Rs. 2,00,000/- (Rupees two lakhs only) for industrial usage.
4. Wherever details of water consumption are available, EDC shall be calculated based on the actual water consumption and as per the formula devised by CPCB and accepted by Hon'ble NGT.

The above amounts of lump sum EC be taken as interim compensation and can be altered whenever further details crucial for arriving at EC are made available by District authorities/DJB.


(Arun Mishra)
Member Secretary

Copy to:

1. All the CMCs
2. EIA Cell
3. WMC-I, II and III
4. PS to the Chairman, DPCC for information of the Chairman, DPCC



Actions on Illegal Bore wells in Delhi

**Pritipal Sharma
VS
Govt of NCT of Delhi
Hon'ble NGT**

Review by Chief Secretary, Delhi

17th December, 2024



OA 639/2022

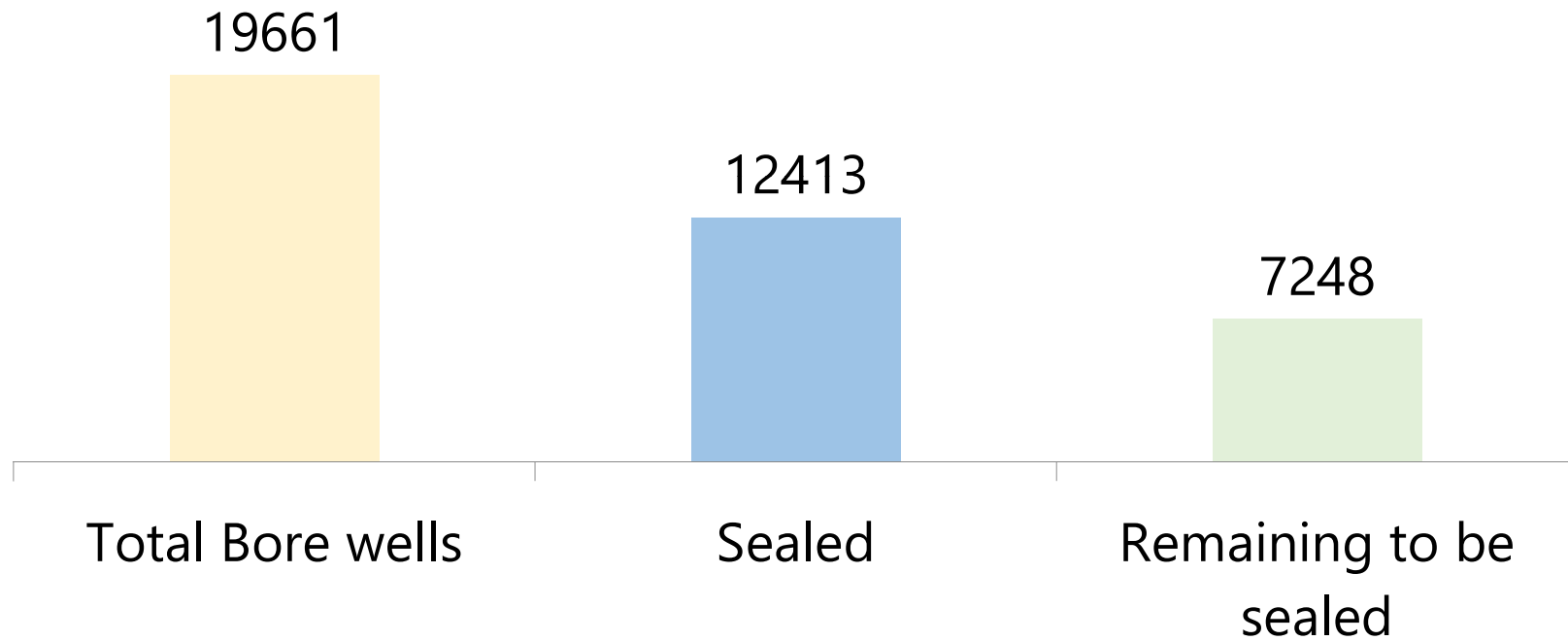
INSTANT CASE - HON'BLE NGT O.A. NO. 639/2022

- Mr. Pritipal Sharma filed the OA to seal illegally bore wells located in the plot adjoining House No. GI-2035, Aya Nagar, New Delhi – 110047 and in plot on opposite side of street in front of House No. GI-2038, Aya Nagar, New Delhi – 110047.
- NGT vide its order dated 18.3.2024 has directed Revenue dept to close down remaining 7248 illegal borewells out of 19661.
- Further, Hon'ble NGT directs to recover pending EC amount.
- ***GNCTD is directed to transfer to DPCC within three months amount of Rs. 70 crores (equal to the amount of environmental compensation imposed by DPCC for which recovery proceedings are pending with the officers of the Government of NCT of Delhi for more than three years)***

OUTLINE

1. Sealing of illegal bore wells
2. Directions issued by Hon'ble NGT,
3. SOP finalized
4. Hon'ble NGT' directions in OA 639/2022 dated 28.08.2024
5. EDC imposition and recovery for Ground Water
6. Action Plan for Utilization of EDC received in respect of illegal bore wells lying with DPCC

1. SEALING OF ILLEGAL BORE WELLS



2. IMPORTANT NGT CASES ON “GROUND WATER EXTRACTION

Name or case	NDOH/ disposed	Key directions to GNCTD
O.A. No. 25/2019 titled “Abdul Farukh Vs GNCTD & Ors”	Disposed off on 25.02.2022	GNCTD to determine environmental compensation against all the violators, they may collect detailed information from DJB and other authorities and co-ordinate with the DPCC.
O.A. No. 685/2019 Titled “Rakesh Kumar Vs GNCTD”		The authorities were also directed to take appropriate remedial action against the illegally running bore well and submit a complete compliance report by 15.09.2022.

2. IMPORTANT NGT CASES ON “GROUND WATER EXTRACTION

Name or case	NDOH/ disposed	Key directions to GNCTD
OA No. 438/2018 “Arti Vs CGWA & Ors”	Disposed off	Issue for consideration is the compliance of judgement of the Hon’ble Supreme Court in MC Mehta v. UOI, (1997) 11 SCC 312 for regulation of indiscriminate boring and withdrawal of ground water for sustainable water resource management.
MA No. 24/2023 in OA No. 33/2022 “Ganesh Prasad Vs. Govt. of NCT of Delhi”	03.01.2025	We are of the considered view that besides the person illegally operating the borewell, the above said statutory authorities are also responsible for causing damage to environment and environmental damage compensation ought to be imposed on and realized from not only the violator but also the DJB, District Magistrate (South West) DPCC and SDM Dwarka.

2. IMPORTANT NGT CASES ON “GROUND WATER EXTRACTION

Name or case	NDOH/ disposed	Key directions to GNCTD
O.A. No. 644 of 2015 IN O. A. No. 179/2013 titled as, “Raj Hans Bansal Vs MoEF and Others.	Disposed off	<p>Vide order dated 03.01.2019 in O.A. No. 176/2015, the NGT directed :</p> <p>(a) The CPCB may constitute a mechanism to deal with individual cases of violations of norms, to determine the environment compensation</p> <p>(b) The report of CPCB dated 26.06.2019 may be followed on the subject of assessment of recovery of compensation for illegal drawal of ground water apart from prosecution and stoppage of illegal drawal of ground water in accordance with law.</p>

2. REGULATION OF EXTRACTION OF GROUND WATER

1. The Hon'ble NGT in OA No. 685/2019 entitled as, "Rakesh Kumar Versus Govt. of NCT of Delhi vide its order dated 15.05.2020 directed as under:

- *"...we reiterate our directions for devising suitable effective mechanism for preventing extraction of ground water by way of unauthorized tubewells and wherever such illegalities found, prompt coercive measures must be taken.*
- *Illegal extraction of ground water is a criminal offence under the EP Act. Compensation must be recovered on the formula already laid down. It will be appropriate that Chief Secretary, Delhi calls a meeting of all concerned within one month from today and oversees preparation of an appropriate SOP for fixing responsibility.... "*

3.

STANDARD OPERATING PROCEDURE (SOP)

STANDARD OPERATING PROCEDURE (SOP) FOR REGULATION OF EXTRACTION OF GROUND WATER, CLOSURE, PROHIBITION OF ILLEGAL ACTIVITIES RELATING TO USE OF BOREWELLS/TUBEWELLS – 20.07.2020

- 1) Drawing ground water through borewell or tubewell for domestic, commercial, agricultural or industrial uses without prior permission of “Competent Authority” will be considered illegal and without authority of law.
- 2) Competent Authority is Delhi Jal Board(DJB) in entire NCT of Delhi except areas under New Delhi Municipal Council (NBMC) and Delhi Cantonment Board (DCB). For borewells/tubewells for agricultural uses, information on illegal extraction of ground water will be provided by the BDO to Advisory Committee.
- 3) **Deputy Commissioner (Revenue) of each district, who is Authorised Officer under direction dated 18.05.2010 is required to supervise checking violation i.e. detection of illegal wells and closure thereof through the SDMs.**

STANDARD OPERATING PROCEDURE (SOP) FOR REGULATION OF EXTRACTION OF GROUND WATER, CLOSURE, PROHIBITION OF ILLEGAL ACTIVITIES RELATING TO USE OF BOREWELLS/TUBEWELLS – 20.07.2020

4) Advisory Committee in each of revenue districts with representatives from DJB, CGWB, ULBs, DPCC, reputed NGO constituted to assist DC in detecting illegal borewells for taking action.

Accordingly, **advisory committee will prepare a list of such illegal borewells every month by taking information from all available sources including Revenue Officers, representatives of Delhi Jal Board, ULBs, DPCC, NGOs and other relevant sources.**

Superintending Engineer (SE), DJB is the Member Secretary of Advisory Committee



STANDARD OPERATING PROCEDURE (SOP) FOR REGULATION OF EXTRACTION OF GROUND WATER, CLOSURE, PROHIBITION OF ILLEGAL ACTIVITIES RELATING TO USE OF BOREWELLS/TUBEWELLS – 20.07.2020

5) Delhi Jal Board has already identified 19661 such illegal borewells on which action is being taken and 7248 units have already been closed down by the district authorities.

6) Remaining units to be closed down on priority as these have been already identified and the process to be completed within a period of three months.



STANDARD OPERATING PROCEDURE (SOP) FOR REGULATION OF EXTRACTION OF GROUND WATER, CLOSURE, PROHIBITION OF ILLEGAL ACTIVITIES RELATING TO USE OF BOREWELLS/TUBEWELLS – 20.07.2020

7) A weekly progress report district wise will be submitted to Divisional Commissioner for monitoring. Illegal borewells/tubewells other than list provided by DJB will be taken up for closure thereafter.

8) In case the illegal borewell/tubewell is already constructed/ operating, the same will be closed and the electricity supply to the energized tubewell will be disconnected even if it is through DG sets. In case of the illegal borewell/tubewell is under construction, then the drilling rig will also be sealed.



STANDARD OPERATING PROCEDURE (SOP) FOR REGULATION OF EXTRACTION OF GROUND WATER, CLOSURE, PROHIBITION OF ILLEGAL ACTIVITIES RELATING TO USE OF BOREWELLS/TUBEWELLS – 20.07.2020

9) Closure of illegal borewells/tubewells - Joint action teams under supervision of concerned SDM will be formed for ensuring effective coordination. The joint team will comprise field functionaries from DJB, DISCOMs and Police.

10) Deputy Commissioner who is chairperson of the Advisory Committee will forward the details of illegal borewells to DPCC for levying Environmental Compensation (EC) for illegal extraction of ground water.

11) DPCC will assess EC as per methodology devised by CPCB in its report dated 26.06.2019. After assessment of the EC, demand will be raised and in cases of non-recovery, SDM to recover EC as arrears of land revenue.

12) All drilling machines/rigs utilized for boring purposes in Delhi are required to obtain registration from offices of Deputy Commissioners of the concerned districts, The movement of drilling machines/rigs¹⁴ will be

STANDARD OPERATING PROCEDURE (SOP) FOR REGULATION OF EXTRACTION OF GROUND WATER, CLOSURE, PROHIBITION OF ILLEGAL ACTIVITIES RELATING TO USE OF BOREWELLS/TUBEWELLS – 20.07.2020

13) Delhi Police and Transport Department of Govt. of NCT of Delhi will allow movement of the drilling machines/rigs having prior permission for such movement from concerned Deputy Commissioner.

14) Concerned Deputy Commissioner (Revenue), Deputy Commissioner of Police and Deputy Commissioner, Enforcement of Transport Department will be responsible for strict compliance of guidelines regarding movement of drilling machines/rigs.

15) As provided in direction dated 18.05.2010 issued under Section 5 of the Environment (Protection) Act, 1986 the Deputy Commissioner of each district will launch prosecution against offenders related to ground water extraction on recommendations of Advisory Committee.

16) Concerned Advisory Committee of each district is responsible to ensure that there is no illegal extraction of ground water in the district.

4. HON'BLE NGT ORDER DATED 28.08.2024 IN O.A. NO.639/2022

Department	Actions to be taken
CGWA	<ul style="list-style-type: none"> • <i>CGWA is directed to own the responsibility of assessing status of groundwater in terms of quality, quantity, availability for abstraction and recharge and advise DJB in regulating drawl of ground water assessment unit wise in NCT of Delhi by carrying out requisite scientific studies and issuing appropriate directions/making appropriate recommendations to DJB and the concerned Deputy Commissioner (Revenue), and submit action taken report within three months.</i> • <i>CGWA is directed to upload with link on the main page of its website the information regarding the status of groundwater, the necessity for regulation and management of groundwater abstraction, the copies of public notices issued by CGWA and measures taken for regulation, management, conservation and recharge of groundwater.</i>

4. HON'BLE NGT ORDER DATED 28.08.2024 IN O.A. NO.639/2022

Department	Actions to be taken
Delhi Jal Board	<ul style="list-style-type: none"> • DJB through Deputy Commissioner (Revenue) is directed to take requisite action for grant of permission for borewells in accordance with recommendations of the concerned Executive Engineer and Advisory Committee in accordance with groundwater level notifications, environmental norms/guidelines and directions issued by Hon'ble Supreme Court and this Tribunal, recover appropriate charges for drawl of ground water and impose appropriate conditions for recharge of ground water and ensure actual implementation thereof on the ground with geo-tagging for monitoring purpose. • <i>DJB is directed to conduct survey from time to time for further identification of illegal borewells and take requisite action in respect of illegal borewells identified by further survey in accordance with environmental laws/SOP/directions issued by Hon'ble Supreme Court/this Tribunal.</i>

4. HON'BLE NGT ORDER DATED 28.08.2024 IN O.A. NO.639/2022

Department	Actions to be taken
Delhi Jal Board	<ul style="list-style-type: none"> • <i>DJB is directed to upload with link on the main page of its website preferably under heading 'Groundwater Management'</i> • <i>entire information regarding number of applications for grant of NoC,</i> • <i>number of such applications filed/pending for decision,</i> • <i>number of such applications allowed and NoCs granted,</i> • <i>number of applications rejected,</i> • <i>number of borewells which have been granted NOC,</i> • <i>illegal borewells which have been closed/sealed and illegal borewells which are yet to be closed/sealed,</i> • <i>procedure for processing of the application for grant of NoC for abstraction of ground water, the charges to be levied for abstraction of ground water, the penal provisions for punishing illegal abstraction of groundwater and liability to pay environmental compensation for illegal abstraction of ground water on its web site by 30.09.2024 and to update the same within 7 days at the end of each month.</i>

4. HON'BLE NGT ORDER DATED 28.08.2024 IN O.A. NO.639/2022

Department	Actions to be taken
Revenue Department	<ul style="list-style-type: none"> • <i>All functional borewells in NCT of Delhi, which do not have NOC from CGWA/DJB (issued by concerned Deputy Commissioner (Revenue) of each revenue area in GNCTD) being illegal, are ordered to be closed/sealed with immediate effect.</i> • <i>Concerned Deputy Commissioner (Revenue) of each revenue area in GNCTD are directed to take action for closing/sealing of illegal borewells already identified and also initiate proceedings for the prosecution of the violators within three months.</i> • <i>Concerned Project Proponents of new or existing borewells sealed by Deputy Commissioner (Revenue) of each revenue area in GNCTD may submit application for grant of NOC to DJB and such applications for grant of NOC be decided expeditiously preferably within three months from the date of submission.</i>

4. HON'BLE NGT ORDER DATED 28.08.2024 IN O.A. NO.639/2022

Department	Actions to be taken
Revenue Department	<ul style="list-style-type: none"> • <i>GNCTD is directed to transfer to DPCC within three months amount of Rs. 70 crores (equal to the amount of environmental compensation imposed by DPCC for which recovery proceedings are pending with the officers of the Government of NCT of Delhi for more than three years)</i> • <i>for utilization by DPCC for revival/restoration/rejuvenation /creation of water bodies, rain water harvesting pits etc. and for conservation and recharge of ground water as remediation of environmental damage caused by illegal drawal of ground water cannot be deferred for long periods of time to be taken by the authorities in effecting the recovery and Government of NCT of Delhi may thereafter recover the amount from the violators in accordance with law or waive the recovery as considered appropriate.</i>

4. HON'BLE NGT ORDER DATED 28.08.2024 IN O.A. NO.639/2022

Department	Actions to be taken
Revenue Department	<ul style="list-style-type: none"> • <i>Deputy Commissioner (Revenue) of each revenue area in GNCTD are directed to upload with link on the main page of their respective websites under heading 'Groundwater Management' complete information regarding</i> <ol style="list-style-type: none"> <i>I. complaints received regarding illegal borewells and action taken on the same, Minutes of the Meeting and recommendations of the District Advisory Committee regarding the same</i> <i>II. references received for realization of environmental compensation and action taken for realization of the same and</i> <i>III. remedial measures taken for remediating environmental damage caused on the respective website of the District Administration by 30.09.2024 and to update the same within 7 days at the end of each quarter thereafter.</i>

4. HON'BLE NGT ORDER DATED 28.08.2024 IN O.A. NO.639/2022

Department	Actions to be taken
DPCC	<ul style="list-style-type: none"><i>To finalize proceedings already initiated for imposition of environmental compensation by issuance of show cause notices or initiate proceedings for imposition of environmental compensation</i><i>Make references for recovery of environmental compensation from all violators</i><i>To upload with link on its website under heading 'Groundwater Management' entire information</i>

4. HON'BLE NGT ORDER DATED 28.08.2024 IN O.A. NO.639/2022

Department	Actions to be taken
DPCC	<ul style="list-style-type: none"> • <i>DPCC is directed to prepare and implement Action Plan, in consultation with DJB, concerned Deputy Commissioner (Revenue)/DM and District Advisory Committee for utilization of;</i> <ol style="list-style-type: none"> I. <i>amount equal to the amount of Environment Compensation imposed on and to be recovered from the violators by drawing the same from the amount of environment compensation lying deposited with it and</i> II. <i>amount transferred by Government of NCT of Delhi in lieu of the amount of environmental compensation to be recovered by its officers from the violators, for remediation of environmental damage caused immediately as such remediation ought not to be deferred for long periods of time likely to be taken in recovering the amount of environmental compensation from the violators and the amount so drawn or transferred may be reimbursed on recovery of the</i>

5. Environmental Damage Compensation imposition and recovery for Ground Water

Cell	District	SDM	No. of notices/directions issued for imposition of EDC issued	EDC imposed (in Lakhs)	EDC realized (in Lakhs)	EDC pending for recovery (in Lakhs)
CFC-1	DM (Shahdara)	SDM (VIVEK VIHAR)	178	59.7	0.3	59.4
		SDM (SEEMAPURI)	374	374	0	374
CFC-2	DM (South West)	SDM (DWARKA)	6521	2248.2	13.7	2,234.5
		SDM (KAPASHERA)	53	53	0	53
		SDM (NAJAFGARH)	22	7.3	0	7.3
	DM (South)	SDM (Hauz Khas)	4	1.2	0.3	0.9
		SDM (Saket)	5	1.8	0.3	1.5
		SDM (Mehrauli)	4	10.36	0	10.36
CFC-3	DM (North-West)	SDM (ROHINI)	4994	1652.9	11.2	1641.7
		SDM (SARASWATI VIHAR)	3076	1087.4	12.5	1074.9
		SDM (KANJHAWALA)	950	622.4	4	618.4
CFC-4	DM (New Delhi)	SDM (DELHI CANTT)	202	76.4	32.5	43.9
		SDM (VASANT VIHAR)	4	4	0	4
CFC-5	DM (North)	SDM (ALIPUR)	506	245.6	1.2	244.4
		SDM (MODEL TOWN)	30	22.3	0	22.3
		SDM (NARELA)	232	71.7	0	71.7
CFC-6	DM (West)	SDM (PATEL NAGAR)	235	81.5	0	81.5
		SDM (PUNJABI BAGH)	173	68.5	0.9	67.6
		SDM (RAJOURI GARDEN)	360	120.9	0.9	120
CFC-7	DM (Central)	SDM (KOTWALI)	63	43	0	43
		SDM (KAROL BAGH)	246	131.2	0	131.2
		SDM (CIVIL LINES)	309	110.1	1.9	108.2
Total			18541	7,093.46	79.7	7,013.76

6. Action Plan for Utilization of EDC received in respect of illegal bore wells lying with DPCC

S.No.	District	Amount of EDC Received	No. of Water Bodies	Restoration	
				Proposed No. of Water Bodies	Restoration Costs
1	North East	0	33	NIL	0
2	East	0	45	NIL	0
3	Shadhara	30000	28	1	30000
4	South	60000	142	1	60000
5	South East	0	42	NIL	0
6	South West	1370000	273	10	1370000
7	North West	2770000	162	10	2770000
8	New Delhi	3250000	60	10	3250000
9	North	120000	167	10	120000
10	West	180000	64	10	180000
11	Central	190000	29	10	190000
	Total	7970000	1045	62	7970000



Department of Environment
Govt. of NCT of Delhi

A wide-angle landscape photograph of a calm lake at sunset. The sky is a mix of deep blue and purple, with a single, bright orange and red cloud catching the low sun. The mountains in the background are silhouetted against the sky. In the middle ground, a small island with trees is visible. In the foreground, a simple wooden structure, possibly a fishing trap or a small boat, floats on the water. The water is still, reflecting the colors of the sky and the silhouettes of the mountains and the structure.

Thank you



DELHI JAL BOARD: GOVT. OF NCT OF DELHI

OFFICE OF SE (C)-8

'A' BUILDING, STAFF QUARTERS
KAROL BAGH, NEW DELHI-110005

E-mail: acegwc8@gmail.com



No.DJB/ SE(C)-8/2024/ 397 to 409

Date: 26/12/2024

CIRCULAR

Subject: Advisory / General compliance conditions for seeking No Objection Certificate (NOC) for ground water extraction in Delhi.

To have uniformity in regulation of ground water development and management by all departments in Delhi for seeking No Objection Certificate (NOC) for ground water extraction, the following is the Advisory:

- I. Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the DJB within 30 days of grant of No Objection Certificate.
- II. Proponents shall mandatorily get the water flow meter calibrated on from an authorized agency once in a year.
- III. Proponents shall install roof top rainwater harvesting & recharge systems in the project area. Photograph along with exact coordinates of the same shall be submitted to DJB.
- IV. Proponents shall pay Ground Water Abstraction/ Restoration Charges based on quantum of ground water extraction as applicable.
- V. Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory. Water level data shall be made available to DJB.
- VI. Proponents shall monitor the quality of ground water from the abstraction structure(s) once a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analyzed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/organic compounds etc. Water quality data shall be made available to DJB.
- VII. Wherever feasible, the requirement of water for greenbelt (horticulture) shall be met from recycled/ treated waste water.

- VIII. In case of change of ownership, new owner will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- IX. The applicant shall also follow any new conditions that may be imposed in future by the DJB/ Environment Department/CGWA/ Advisory Committee.
- X. The Authority has the right to withdraw permission at any time in the vent of violation of any of the conditions for grant of permission.
- XI. Photograph along with geo-tagging of bore wells/ tube wells installed at site shall be submitted to the DJB within 30 days of grant of No Objection Certificate.

This issue with the approval of the Competent Authority.

rdj
(H.K. Chawla)
SE(C)-8

All CEs (Maintenance)/CE (Proj.)-W-I
CE (WW)-I & II/CE(SDW)

Copy to:

1. PS to CEO : for kind information, please
2. CE N(W) : -do-
3. CE (GW) : -do-
4. DD(PR) : -do-
5. EE(RWH)-I
6. O/c

26/12/2024
(H.K. Chawla)
SE(C)-8

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2616 ANNEXURE R- 7/7
Office of the Divisional Commissioner (Revenue)
(Environment Branch)
Govt. of NCT of Delhi
5-Sham Nath Marg, Delhi-54

F. 36(81)/NGT/Div.Comm./2022/270

Dated: 02/01/2025

To,

The Deputy Secretary (Water)
Department of Urban Development,
Govt. of NCT Delhi, 10th Level C-Wing,
Delhi Sachivalaya, I.P Estate, New Delhi

**Sub: Compliance report in respect of OA No.694/2023, order dated 12.09.2024.
NDOH: 07.01.2025- reg.**

Sir/Madam,

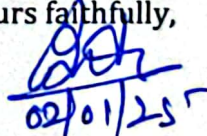
Please find enclosed herewith status/comments received from all Revenue districts in reference to point No. 1 and 2 in your letter No.F.16(938)/UD/W/2024/021777173/4374 dated 24.12.2024 received from through email dated 26.12.2024.

This is for your kind information and necessary action at your end.

This issues with the prior approval of DC-V Revenue (HQ).

Encl: - As above

Yours faithfully,


02/01/25
SDM-IV (HQ)/NGT

Copy to:-

- 1 PA to Pr. Secretary, (Revenue)-cum-Divisional Commissioner, Deptt. of Revenue GNCTD.
- 2 PA to DC-V, Revenue (HQ), Deptt. of Revenue, GNCTD.


02/01/25
SDM-IV (HQ)/NGT

Compliance report Revenue Department in respect of OA No. 694/2023, order dated 12.09.2024.

Sr. No.	Name of District	Comments/Inputs
1	North	<ol style="list-style-type: none"> 1. Team of revenue staff has been formed for sealing of illegal/Unauathorized borewell in District North. 2. Team visited the area regularly for Identification of illegal/unauthorized borewell in their respective jurisdictions, if found then sealed them on the spot. 3. Total 59 Illegal/ unauthorized borewell sealed in North District.
2	North West	<ol style="list-style-type: none"> 1. Sub Division wise teams of revenue staff has been formed for selling of Illegal/unauthorized borewell in Distt. North-West. 2. Team visited the area regularly for identification of illegal/unauthorized borewell in their respective jurisdictions, if found then sealed them on the spot
3	South West	<p>(Dwarka Sub-Division).</p> <ol style="list-style-type: none"> 1. 10 Teams (include Revenue Staff and DJB Staff) has been formed for carry out the sealing of illegal Borewell. 2. 2037 sites were visited and action were taken accordingly out of 5993 location which pertains to Dwarka Sub-Division (as per list from SDM HQ) 3. 814 number of borewell were sealed 4. 621 sites were found self-closed/ not traceable/dilated condition/Duplicate etc. <p>(Najafgarh Sub-Division)</p> <ol style="list-style-type: none"> 1. 36 Borewells have been sealed. <p>(Kapashera Sub-Division)-</p> <ol style="list-style-type: none"> 1. 436 Borewells have been sealed. 2. 8 Notices have been served to owner of borewell whose detail was received from SDM III HQ (NGT) 3. 47 (out of 54) Notices have been issued for the recovery of EDC, as correct address of 47 borewells were available.
4	East	<ol style="list-style-type: none"> 1. Sub-Division wise teams of revenue staff has been formed for sealing of illegal/Unauathorized borewell in District-East. 2. Team visited the area regularly for identification of illegal/unauthorized borewell in their spective jurisdictions, if found then sealed them on the spot. 3. Total 19 illegal/ unauthorized borewell sealed in District east from 01/09/2024 to till date.
5	North East	<ol style="list-style-type: none"> 1. Sub Division wise teams of revenue staff has been formed for sealing of Illegal/Unauthorized borewell in District North East. 2. Team visited the area regularly for identification of illegal/unauthorized borewell in their respective jurisdictions, if found then sealed them on the spot. 3. Total 78 illegal/unauthorized borewell sealed in District New Delhi.

6	West	<ol style="list-style-type: none"> 1. Sub-Division wise teams of revenue staff has been formed for sealing of illegal/Unauthorized bore-well in District West. 2. Team visited the area regularly for identification of illegal/Unauthorized bore-well in their respective jurisdictions. If found then sealed them on the spot.
7	New Delhi	<ol style="list-style-type: none"> 1. Sub Division wise teams of revenue staff has been formed for sealing of Illegal/Unauthorized borewell in District New Delhi. 2. Team visited the area regularly for identification of illegal/unauthorized borewell in their respective jurisdictions, if found then sealed them on the spot. 3. Total 111 illegal/unauthorized borewell sealed in District North East.
8	Central	<ol style="list-style-type: none"> 1. Sub Division wise teams of revenue staff has been formed for sealing of Illegal/ Unauthorized borewell in District Central. 2. Team visited the area regularly for identification of illegal/ unauthorized borewell in their respective jurisdictions, if found then sealed them on the spot. 3. Total 347 illegal/ unauthorized borewell sealed in District Central. 4. Water bodies has rejuvenated by concerned agencies in District Central.
9	Shahdara	<ol style="list-style-type: none"> 1. Sub Division wise teams of revenue staff has been formed for sealing of Illegal/Unauthorized borewell in District. 2. Team visited the area regularly for identification of illegal/unauthorized borewell in their respective jurisdiction, if found then sealed them on the spot. 3. There are 552 illegal/unauthorized borewell in District-Shahdara.
10	South East	<ol style="list-style-type: none"> 1. In the Development of Water Bodies committee land owning agencies has sanitized to tendering for rejuvenation the water bodies and increasing the number of water harvesting unites to stop the decaling of ground water.
11	South	<ol style="list-style-type: none"> 1. (Hauz Khas Sub Division) 03 teams have been constituted for identifying illegal bore- well Notices have been issued to 06 illegal bore well out of which 02 have been sealed and 04 are under process. 2. (Mehrauli Sub-Division) Teams has been made alongwith DJB, BSES for sealing of illegal bore-wells. 06 bore-wells have been sealed and 02 are under process. 3. (Saket Sub Division) 03 Teams have been constituted for identifying illegal bore- well notices have been issued to 05 illegal bore-well out of which 03 have been sealed and 02 under process.
Source-Report is compiled on the basis of the reports received from All 11 Revenue Districts		

Action against illegal borewells by housing complexes, Industrial units, Commercial establishment and several other entities.

Sr. No.	Name of District	Action against illegal borewells by housing complexes, Industrial units, Commercial establishment and several other entities.
1	North	1. Illegal/unauthorized borewell are being identified and sealed on the spot.
2	North West	1. Illegal/unauthorized borewell are being identified and sealed on the spot. 2. Out of 9128 illegal/unauthorized borewell 6450 have been sealed by Distt. North West.
3	South West	(Dwarka & Kapashera Sub-Division) Illegal Borewell are being identified and sealed on the spot. (Najafgarh Sub-Division) 04 illegal borewells are identified out of 07 and not sealed
4	East	1. Illegal/unauthorized borewell are being identified and sealed on the spot.
5	North East	Illegal/ unauthorized borewell are being identified and sealed on the spot. 2. 19 Illegal/unauthorized borewell sealed
6	West	Out of 2169 illegal bore-well 1629 have been sealed and 165 yet to be sealed (375 Bore-well not found/Duplicate during inspection with DJB officials).
7	New Delhi	1. Illegal/unauthorized borewell are being identified and sealed on the spot. 2. (01)(Vasant Vihar Sub Division) illegal borewell sealed during the month of December-2024
8	Central	1. Illegal/unauthorized borewell are being identified and sealed on the spot.
9	Shahdara	1. Illegal/unauthorized borewell are being identified and sealed on the spot. 2. 358 illegal/unauthorized borewell sealed.
10	South East	1. Out of 297 list received from DJB regarding illegal Borewells 188 have been sealed. 2. 109 borewells could not have been sealed due to incomplete address, and non availability of team DJB, BSES and Police personnel.
11	South	(Hauz Khas Sub Division) Notice have been issued to 06 illegal bore well out of which 02 have been sealed and 04 are under process. For levying penalty/EDC a copy of sealing order has been sent to DPCC. (Mehrauli Sub-Division) Illegal bore-wells are being identified and sealed after following due procedure. (Saket SubDivision) Nil
Source-Report is compiled on the basis of the reports received from All 11 Revenue Districts		

ANNEXURE R- 7/8

In view of above subject report from DJB is as under;

Queries	Reply
<p>To provide information regarding various effective and substantial steps taken by Delhi Jal Board in view of declining ground water level in Delhi.</p>	<p>To curtail the decline in ground water in Delhi,</p> <p>1) 36 Water Bodies has been rejuvenated in various parts of delhi Annexure - I</p> <p>2)7597 RWH Systems has been installed in Govt. buildings. (Annexure-II) and</p> <p>Delhi Jal Board has also taken the following steps:</p> <p>(a)Roof top Rain Water Harvesting has been made mandatory for plots size of 100sqm and above in the Building Bye Laws for Delhi, in terms of the notification dated 28.07.2001 issued by Department of Environment and Forests and Wild Life, GNCTD. To promote its implementation Delhi Jal Board has made provisions in its tariff regulations for rebate and penalty in water bills for implementing and non-implementing Rain Water Harvesting Systems. However it is essential that Urban Local Bodies should ensure implementation of Rain Water Harvesting Systems in building premises.</p> <p>(b)Rebate provision in monthly water bills is given to extent of 10% to the consumers of Delhi Jal Board and is applicable on plot size of 100sqm and above, having adequate and functional Rain Water Harvesting Structures.</p> <p>(c)To sensitize the citizens of Delhi, a continuous process of disseminating information on Rain Water Harvesting through platforms like</p>

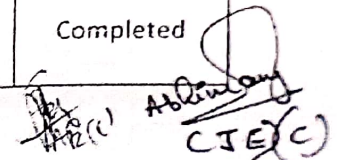
	<p>print, electronic, visual, workshops, exhibitions seminars, booklets, pamphlets etc. have been done by Delhi Jal Board.</p> <p>(d) There is a dedicated Rain Water Harvesting cell in DJB which is providing technical assistance to facilitate the public in implementation of Rain Water Harvesting system.</p> <p>(e) Delhi Jal Board has empanelled services providers/consultants various agencies/ contractors in Delhi for promotion, construction and implementation of RWH System as per the guidelines of Delhi Jal Board which are also available on DJB website i.e. delhijalboard.nic.in</p> <p>(f) Delhi Jal Board has created Rain Centre/Jal Shakti Kendra in each Revenue District which are manned by DJB officials for guidance to the visitors of nearby area for implementation of Rain Water Harvesting System. Information regarding rebate and penal provision for implementation and non implementation of Rain Water Harvesting System is provided at the Rain Centres.</p>
<p>Details of the actions being taken against illegal bore wells by Housing Complexes, Industrial units, Commercial establishments and several other entites.</p>	<p>DJB has created a link on DJB website i.e. www.delhijalboard.delhi.gov.in under the heading "Ground water management". The list of illegal bore-wells has been uploaded in the link. All the DMs have been given access to the link to upload status of bore wells sealed and other details.</p>

Report
DJB (RWH)


2622
LIST OF 36 WATER BODIES (DJB)

Annexure - I

S.No.	Revenue District	G.No.	Water Body	Land Ownership	Khasra No./Areas	Latitude	Longitude	Status
1	Central	991	Burari (4) & Kamalpur Majra Burari (d)	DDA	193/2 (08- 11) & 150 (07-13). Total area (16-04)	28°45'21.93"N	77°11'28.86"E	Completed
2	Central	988	Burari (4) & Kamalpur Majra Burari (a)	DDA	148 (12-15 as per kathon)	28°45'23.06"N	77°11'45 66"E	Completed
3	New Delhi	NA	Todapur	DDA	114 (8-13)	28°37.334'N	77°09.572'E	Completed
4	North	161	Ibrahimpur (a)	DDA	113/2(3-10)	28°46'31.68"N	77°10'44 53"E	Completed
5	North	155	Hiranki (a)	DDA	534, 535 (12-13)	28°48'3.01"N	77°10'52.63"E	Completed
6	North	240	Siraspur (a)	DDA	162 (14-10)	28°45'42.07"N	77°8'6 73"E	Completed
7	North	199	Mungesh pur (a)	BDO	49(12-17)	28° 48' 56.264" N	76° 58' 24.450" E	Completed
8	North	206	Nangal Thakran (d)	DDA	81 (14-12) 83(9-15) total=(24-07)	28° 48' 25.925" N	77° 0' 35.644" E	Completed
9	North	209	Nangli puna	DDA	48min (3-11.1/2)	28°46'17.44"N	77°8'39.01"E	Completed
10	North West	325	Karala(a)	DDA	55/27 (01-10)	28°44'13.08"N	77°2'56.07"E	Completed
11	North West	344	Mohd. Pur Maijri (c)	DDA	18/26 (13-8)	28° 43' 38.317" N	77° 2' 24.195" E	Completed
12	South	508	Mehrauli (kishangarh) Sanjay Van	DDA	Sanjay Van (Near Neela Hauz)	28°31'12.97"N	77°9'42.79"E	Completed


 12/12/20
 CTE(C)

31	North	230	Sanooth	DDA	(a) 99(36-4)	28° 48' 51.345	77° 4' 9.449 E	Completed
32	South West	738	Mitraon-2	DDA	(a) 188(8-15)	28°36'27.71" N	76°56'59.73" E	Completed
33	North	205	Nangal Thakran (c)	DDA	9/3 (2-16) 4(04-16) 7(04-16) 8(04-16) total= (17-04)	28° 48' 43.196" N	77° 0' 9.626" E	Completed
34	North West	335	Ladpur	DDA	77//22/3, 23/2, 24/1 (10-0)	28° 44' 11.470" N	76° 59' 50.347" E	Completed
35	North West	303	Ghewara	DDA	212(11-13)	28° 41' 52.567" N	76° 59' 49.661" E	Completed
36	South West	703	Kair	BDO	29/2(7-4)	28° 37' 11.499" N	76° 55' 10.943" E	Completed


 JE (c)

Annexure-II

Progress of Rainwater Harvesting System Installed / monitored by DJB is as under:

S. No.	Departments	Installed
1.	DJB Installations	594
2.	By DJB for other Departments	89
3.	Monitored by DJB for other Government Departments	2543
4.	Schools	4371
Total		7597

(B) [Signature]
24 (RWH)